

Cr1.A.No. 195 OF 2001  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO.1B (JUDGMENT) COURT NO.8 SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO.195 OF 2001@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

SHANKAR MAHTO AND ANR. ... APPELLANT(S)

VERSUS

STATE OF BIHAR ... RESPONDENT(S)

WITH

CRIMINAL APPEAL NO.196 OF 2001@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

HARI LAL MAHTO & ORS. ... APPELLANTS

VERSUS

STATE OF BIHAR ... RESPONDENT

(HEARD BY HON'BLE SHIVARAJ V. PATIL AND AGRAWAL, JJ.)

Date: 31.07.2002. This/These matter(s) were called on for  
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For the Appellant(s) Mr. Debasis Misra, Adv.  
Mr. Khwairakpam Nobin Singh, Adv.(AC)  
For the Respondent(s) Mr. B.B. Singh, Adv.

UPON perusing the Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice B.N. Agrawal pronounced the  
judgment of this Court.  
The appeals fail and the same are dismissed in terms  
of the signed judgment.

.SP1

(K.K. Chawla) (Shelly Sengupta)  
Court Master Court Master

[Non-reportable signed judgment is placed on the file]